

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3438
TO BE ANSWERED ON 5TH AUGUST, 2016**

ORGAN TRANSPLANT

**3438. SHRI CHANDRAKANT KHAIRE:
SHRI SUSHIL KUMAR SINGH:
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:
SHRI ANTO ANTONY:
DR. P. VENUGOPAL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the organ transplant trade racket has been increased day by day across the country;
- (b) if so, the details thereof and number of cases reported along with action taken against the offenders as on date, State/UTwise;
- (c) whether the Government has proposed to review the organ transplant policy, if so, the details thereof; and
- (d) the legal measures formulated by the Government to check illicit trade of organs?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Health is a State Subject and steps for prevention and control of any such racket are required to be taken by the State Governments. Whenever, a complaint is brought to the notice of Department of Health and Family Welfare, the same is forwarded to State concerned and the Ministry of Home Affairs for appropriate action. Details of such cases are, however not maintained centrally.

(c): The Transplantation of Human Organs Act was framed in 1994 and was again amended by the Parliament in 2011. It lays down the policy followed in case of organ transplant alongwith the Transplantation of Human Organs and Tissues Rules notified in 2014. At present, there is no proposal to review these.

(d): The Transplantation of Human Organs and Tissues Act already has provisions for imprisonment for upto ten years and fine upto Rs. One crore for illegal transplants. However, the enforcement and monitoring of the provisions of the Act are within the remit of the respective State Government.